

(14)

Central Administrative Tribunal, Principal Bench

Original Application No. 1367 of 1997

New Delhi, this the 13th day of July, 2000

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Mr. Kuldip Singh, Member (J)

1. All India MES Clerical Cadre Association,
Through Shri Dinesh Chandra Bahukhandi,
General Secretary, Central Headquarters,
All India MES Clerical Cadre and Group 'D'
Employees' Association,
C/o CE Delhi Zone,
Delhi Cantt.-10.
2. Shri S.K. Sehgal
Stenographer Grade III,
working with Additional Chief Engineer (Works)
Chief Engineer, Delhi Zone,
Delhi Cantt.-10. - Applicants

(By Advocate - Shri A.K. Bhardwaj)

Versus

1. Union of India through
the Secretary,
Ministry of Defence,
South Block,
New Delhi-1.
2. Engineer-in-Chief,
E-in-C's Branch,
Army Headquarters,
Kashmir House, Rajaji Marg,
New Delhi-11. - Respondents

(By Advocate - Shri R.P. Aggarwal)

O R D E R (ORAL)

By Hon'ble Mr. S. R. Adige, Vice Chairman(A)

1. Heard both sides.
2. Applicants' counsel Shri A.K. Bhardwaj has invited attention to para 3 of respondents letter dated 31.12.96 (Annexure 11) on the subject of implementation of CAT Bombay Bench's judgment in OA 1023/93 (Shri P.M. Haridas and Others Vs. U.O.I.) and states that just as the 34 petitioners who had already opted out of Stenographers cadre were to be considered for the benefit of letter dated

2

31.12.1996, after fresh options were invited from them, in the case of other members of applicants' Association also who had already opted out of the Stenographers' Cadre, fresh options should be invited from them and they should be considered for the benefits granted by letter dated 31.12.96.

3. We dispose of this OA with a direction to respondents that such of those Stenographers in MES who had opted for promotion in Clerical Cadre, may be given a fresh opportunity to exercise their option as to whether they would seek further promotions in the Clerical Cadre or in the Stenography Cadre, within a period of time to be specified by respondents. It is made clear that such options will be permitted to be exercised only with prospective effect and promotions already made either in the Stenography Cadre or in the Clerical Cadre will not be disturbed. Necessary instructions in this regard should be issued by respondents within a period of 2 months from the date of receipt of a copy of this order. No costs.

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(Kuldeep Singh)
Member (J)

Adige
(S.R. Adige)
Vice Chairman (A)

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